

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3141**  
(TO BE ANSWERED ON 22.03.2018)

**VALIDITY OF OBC CATEGORY**

†3141. **SHRI NARESH AGRAWAL:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that Government has decided to discontinue the validity of OBC category after a certain age limit;
- (b) if so, the reasons therefor; and
- (c) if not, the rules in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (c): At present, there is no proposal under consideration to discontinue the validity of Other Backward Class (OBC) category after a certain age limit.

As per extant policy, 27% of the vacancies in civil posts and services under the Government of India, to be filled through direct recruitment on all India basis by open competition, shall be reserved for the Other Backward Classes. As per extant instructions, the upper age limit prescribed for direct recruitment shall be relaxed by three years in respect of candidates belonging to Other Backward Classes (OBCs). Further, the appointing authority, before appointing a person seeking appointment on the basis of reservation to OBCs should verify the veracity of the community certificate submitted by the candidate and also the fact that he/she does not fall in creamy layer on the crucial date. The crucial date for this purpose may be treated as the closing date for receipt of applications for the post, except in cases where crucial date is fixed otherwise.

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